

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

**UNSTARRED QUESTION NO.3915
TO BE ANSWERED ON 27.03.2017**

Teaching of Law in Schools

†3915. SHRI ALOK SANJAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the basic laws are being taught to the students in schools; and
- (b) if so, the details thereof along with the manner in which it is being done?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) & (b) The National Council of Educational Research and Training (NCERT) textbooks for Classes VI to XII provide adequate teaching about the Constitution of India and there is an entire textbook 'Indian Constitution at work' for Class XI. In the Central Board of Secondary Education (CBSE) affiliated schools, teaching of Social Sciences is compulsory till Class X, which *inter-alia*, includes knowledge about the basic structure of the legislature, executive and judiciary, including the basic framework of the legal system, the ways laws are created in India and basic coverage of the Constitution of India and the rights it grants. CBSE also offers an optional academic elective subject namely, 'Legal Studies' in Classes XI and XII as fifth or sixth subject with any combination of subjects.
